

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Ltd and PGCIL regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009.

Petitioner : NHPC Limited

Respondent : PGCIL

Date of Hearing : **3.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri Aman Mahajan, NHPC
Shri S.K. Meena, NHPC
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Shri Yogeshwar, PGCIL
Shri Chitikena Abhijith, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested for an adjournment submitting that the Respondent has filed its reply on 31.7.2023, and therefore, sufficient time was not available for the Petitioner to go through the reply. The learned counsel for the Respondent did not object to the said request and the matter was accordingly adjourned.

2. The Commission, while adjourning the matter, directed Respondent PGCIL to submit detailed break-up of Bill No. 92100076 dated 17.06.2015 for Asset 1 & 2, amounting to Rs. 74.78 Cr raised on NHPC on or before **9.8.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any by **16.8.2023**

3. The matter be listed for hearing on **18.8.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

